

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:3321
ANSWERED ON:18.08.2003
DECLINE IN GROUND WATER LEVEL
RAMDAS RUPALA GAVIT

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Government have formulated any scheme to check the declining ground water level in the country;
- (b) if so, the details thereof, State-wise;
- (c) whether the World Bank has released some funds for implementation of the scheme; and
- (d) if so, the details thereof alongwith the names of States where funds are proposed to be spent to recharge the ground water?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SMT. BJOYA CHAKRAVARTY)

(a) & (b) Water being a State subject, it is primarily the responsibility of the concerned State Governments to plan, finance and execute schemes to check decline in ground water level. However, with a view to check the declining ground water level in the country, the Central Government has also formulated a Centrally Sponsored Scheme on "Artificial Recharge to Groundwater and Rain Water Harvesting" at an estimated cost of Rs. 175 crore for implementation during the X Plan. The scheme is at consultation stage. State-wise details of the scheme are given in the enclosed Statement.

In addition to the above, the following measures have also been taken in this regard:-

- (i) Implementation of a Central Sector Scheme for Study of Recharge to Ground Water in the country.
- (ii) Circulation of Manual/Guidelines on Artificial Recharge of Ground Water to the States/Union Territories to enable them to formulate area specific artificial recharge schemes to check the declining trend in ground water levels.
- (iii) Organisation of mass awareness programmes and training courses on rain water harvesting and artificial recharge of ground water.
- (iv) Circulation of a Model Bill in the year 1970 which was re-circulated in 1992 and again in 1996 to all the States/Union Territories to enable them to enact suitable legislation for regulation and control of ground water development.
- (v) Constitution of the Central Ground Water Authority (CGWA) under the Environment (Protection) Act, 1986 for regulation and control of ground water management and development.
- (vi) Launching of a website on Roof Top Rain Water Harvesting (www.cgwbindia.com) to make aware and educate the public about various techniques of harvesting rainwater and store it for future use.

(c) No, Sir.

(d) Does not arise.

STATEMENT REFERRED TO IN PARTS (a) & (b) OF THE LOKSABHA UNSTARRED QUESTION NO. 3321 DATED 18.08.2003 REGARDING DECLINE IN GROUND WATER LEVEL

STATE-WISE DETAILS OF RECHARGE STRUCTURES TO BE TAKEN UP UNDER THE SCHEME ON "ARTIFICIAL RECHARGE TO GROUNDWATER AND RAIN WATER HARVESTING"

Sl. No.	States/Union Territory	No. of recharge structures	Cost (Rs. in lakh)
1	Andhra Pradesh	185	1350
2	Bihar & Jharkhand	205	750
3	Chhattisgarh	104	500
4	Delhi	235	300
5	Goa	30	150
6	Gujarat	240	1350

7	Haryana	260	350
8	Himachal Pradesh	64	350
9	Jammu & Kashmir	40	350
10	Karnataka	373	1350
11	Kerala	95	350
12	Madhya Pradesh	232	1100
13	Maharashtra	212	1100
14	North-Eastern States	165	600
15	Orissa	100	800
16	Punjab	425	500
17	Rajasthan	196	1350
18	Sikkim	170	150
19	Tamil Nadu	184	1350
20	Uttar Pradesh & Uttaranchal	770	1500
21	West Bengal	236	900
22	Andaman & Nicobar Islands	77	100
23	Chandigarh	100	100
24	Lakshadweep	100	100
25	Dadra & Nagar Haveli	140	100
26	Daman & Diu	110	100
27	Pondicherry	38	100
28	Eastern Coastal States	1	200
29	Western Coastal States	1	200
	TOTAL:	5088	17500